

**GOVERNMENT OF INDIA  
YOUTH AFFAIRS AND SPORTS  
LOK SABHA**

UNSTARRED QUESTION NO:6248  
ANSWERED ON:15.05.2012  
NOMINATIONS TO SPORTS FEDERATIONS  
Rajaram Shri Wakchaure Bhausahab

**Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:**

- (a) whether the Union Government nominates/appoints presiding officers and members in various sports federations/organizations;
- (b) if so, the details thereof, sports federation/organization-wise;
- (c) the details of the criteria fixed for the purpose;
- (d) whether the said criteria is being followed properly; and
- (e) if so, the details thereof and if not, the reasons therefor?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS & SPORTS (SHRI AJAY MAKEN)

(a) & (b) No, Madam.

(c) to (e) Since the Government does not nominate/appoint presiding officers and members in various sports federations, there is no criteria fixed for the purpose of such nomination/appointment. However, the Government has laid down guidelines to be adopted by the National Sports Federations for election to various posts, which is as under:

(i) The President of any recognized National Sports Federation, including the Indian Olympic Association can hold the office for a maximum period of twelve years with or without break.

(ii) The Secretary (Secretary General/General Secretary) and the Treasurer of any recognized National Sports Federation, including the Indian Olympic Association, may serve a maximum of two successive terms of four years each after which a minimum cooling off period of 4 years will apply to seek fresh election to either post.

(iii) The President, the Secretary and the Treasurer of any recognized National Sports Federation, including the Indian Olympic Association, shall cease to hold that post on attaining the age of 70 years.

(iv) The above conditions are subject to the proviso that it does not disturb the current tenure of any member, provided, he/she has been properly elected to the post. In other words, the tenure condition will become operative for all future elections as they may be conducted in future in their normal course.

(v) Previous sanction of the Government is required for a Government servant associating himself with the sports bodies at National/State/ District level and also no Government servant should be allowed to hold elective office in any sports association/federation for a term of more than 4 years, or for one terms, whichever is less.